

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 32**  
**(IB)-127(PB)/2023**

**IN THE MATTER OF:**

Indusind Bank Ltd.

.... Petitioner

Vs

Fidere Facilities Management Pvt. Ltd.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016 CIRP**

**Order delivered on 09.07.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the RP

: Mr. Animesh Khandelwal and Ms. Rashi Gupta,  
Advs.

**ORDER**

**IA-19/2024**

Ld. Counsel Mr. Animesh Khandelwal appeared through VC on behalf of the Applicant.

Await the appearance of the Respondent(s).

At request, list the matter for a physical hearing on **05.08.2024**.

-sd-

**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

-sd-

**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**

09.07.2024  
Vinod Aroras